

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 2098
ANSWERED ON 05.08.2024

CENTRALLY PROTECTED MONUMENTS

2098. SHRI PRADYUT BORDOLOI:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has created a centralised database of the notifications of Centrally Protected Monuments and if not, the reasons therefor;
- (b) whether the Government has prepared the criteria for classification of monuments as those of national importance and if so, the details thereof;
- (c) if not, the reasons therefor and whether the Government has set a deadline for the preparation of the criteria; and
- (d) whether the Government has conducted a comprehensive survey of monuments to identify those which are of national importance and those which have lost their stature of national importance?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The Archaeological Survey of India (ASI) maintains database with respect to notifications of the protected monuments.
- (b) Action for declaring any ancient monument or archaeological sites and remains as & of national importance is done as per provision in the Ancient Monuments and
- (c) Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958) considering its historical, archaeological or artistic interest and which has been in existence for not less than 100 years.
- (d) Conducting survey and exploration to identify/locate ancient sites and monuments by the ASI for protection is a regular activity. Exercising powers conferred under section 35 of the AMASR Act, 1958 the Central Government has issued notifications giving notice of its intention that 19 monuments have ceased to be of national importance.
